Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

OA No. 061/325/2020

This the 11th day of August, 2020

Hon'ble Mr. L. Narasimha Reddy, Chairman Hon'ble Dr. Bhagwan Sahai, Member (A)

Majid Hussain, Age 29 years S/o Bashir Ahmed Wani R/o Rahalthal Inderwal, Tehsil Chhatroo District Kishtwar

Applicant
(By Advocate : Mr. N.D. Qazi)
Versus
1. Union Territory of Jammu and Kashmir, through Commissioner Secretary to Govt. School Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, School Education, Jammu
3. Chief Education Officer, Kishtwar
4. Zonal Education Officer Inderwal (Kishtwar)
Respondents

(By Advocate : Mr. Sudesh Magotra, DAG)

ORAL ORDER

{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

The applicant states that he was appointed as Teacher on 29.09.2011 by the 4th respondent, with the approval of the 2nd respondent. He contends that his services are required to be regularized on completion of 5 years of standing. Reliance is placed upon the orders passed by the Hon'ble High Court of Jammu & Kashmir. He prays for the relief of regularization of service w.e.f. 29.09.2018, the date on which he is said to have been completed 5 years of service as RET Teacher in PS Thal District.

- 2. We heard Mr.N.D.Qazi, learned counsel for the applicant and Mr. Sudesh Magotra, learned counsel for the respondents.
- 3. The method of appointment and the conditions subject to which, such appointment made are not immediately before us. Equally the rule, or any provision of law which provides for the regularization of service on completion of 5 years of service is not before us.
- 4. Be that as it may, if the applicant is of the view that he is entitled for regularization of service on completion of 5 years, it shall be open to him to make a representation duly citing, if possible, enclosing, the relevant circulars or orders. On receipt of such representations, the respondents need to pass reasoned orders.

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5. We, therefore, dispose of the OA leaving it open to the applicant to make a representation to the first respondent with a prayer to regularize his services duly citing relevant provisions of law, within a period of four weeks from today. On receipt of such representation, the first respondent shall pass a reasoned order, within a period of eight weeks thereafter. There shall be no order as to costs.

(DR.BHAGWAN SAHAI) MEMBER (ADMN.) (JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

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